## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.C.P. NO. 460/93 in O.A. NO. 1858/87

New Delhi this the 3rd day of January, 1994.

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Chaman Singh,
Sub Inspector (Delhi Police),
NO. 2720/D Office of the
Deputy Commissioner of Police/PCR ...

Petitioner

By Advocate Mrs. Avnish Ahlawat

## Versus

- 1. Shri M. B. Kaushal,
  Commissioner of Police, Delhi,
  Police Headquarters, I.P. Estate
  New Delhi 110002.
- 2. Shri V. N. Singh,
   Addl. Commissioner of Police (Admn.),
   Delhi Police Headquarters,
   M.S.O. Building, I.P. Estate,
   New Delhi 1100002. ... Respondents

## O R'D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath --

The petitioner having been restored to the post of Assistant Sub Inspector before the impugned order of punishment was passed, we are satisfied that there is due compliance with the judgment of the Tribunal. It is also submitted that the petitioner has been given pro forma promotion from the date from which his juniors were promoted. It is further stated that the promotion is only a pro forma one and that the benefit of arrears has not been accorded to the petitioner. Having regard to the directions issued by the Tribunal, this is not a complaint which can be entertained in these contempt of court proceedings.

It is open to the petitioner, if so advised, to seek redressal of his grievances in appropriate proceedings. Without prejudice to that right of the petitioner, these proceedings are dropped.

S. R. Adige )
Member (A)

( V. S. Malimath ) Chairman

/as/